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Title: Regarding protest in Union Territory of Lakshdweep over the draft policy changes promulgated by the Administrator-laid.

**SHRI HIBI EDEN (ERNAKULAM):** The union territory of Lakshadweep is witnessing massive protests over the draft policy changes promulgated by the Administrator. The arbitrary policy decisions enunciated by the administrator stands rejected comprehensively by the Islanders and a black day was observed in protest against the draconian legislations. The basic tenets of stakeholder participation in policymaking are ignored by the administrator, and consequently, the natives of Lakshadweep suffered loss of employment, livelihood, endured arbitrary violations of their rights and are denied access to justice.

The decision of the administrator to restrict the entry of elected representatives from Kerala, citing covid-19 pandemic is unwarranted as he flew to Lakshadweep with his entourage and his decision to change the jurisdiction of Lakshadweep from Kerala high court to Karnataka high court is not beneficial.